

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-1
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

Vs.

GRJ Distributors and Developers Private Limited

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

IBC under Sec 7

Order delivered on 03.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

For the Respondent/CD

For the Intervener

: Mr. Piyush Singh, Mr. Prateek Vats, Advocates.

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ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Financial Creditor is permitted to serve private notice at the Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 21st January, 2021.

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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